

CBI Case No. 91/2019
CBI Vs. Amarjeet Singh & Ors.
(Sahibzada Ajit Singh CGHS)

15.09.2020

Present: Sh. T.P. Negi, Ld. Sr. PP for CBI

Proceedings against accused Tehal Singh (A-2) and R.N. Yadav (A-9) already stand abated vide order dated 08.09.2009 and 11.10.2013 respectively.

Sh. Bhavtosh Sharma, Ld. Counsel for accused A-1, A-5, A-6 and A-8
Sh. R.S. Ahuja, Ld. Counsel for accused R.K.Srivastava A-4
Sh. P.S. Singhal, Ld. Counsel for accused Saurabh Gupta A-3

Accused B.P. Mahaur A-7 and U.S. Nimesh A-3 are also in attendance

None for other accused persons.

This case has been taken up through video conferencing via Cisco Webex app.

Matter is pending for prosecution evidence. However, in terms of administrative orders of Hon'ble High Court, presently evidence is not being recorded due to Covid pandemic.

Put up for same purpose on 20.10.2020.

(Sanjay Bansal)
Spl. Judge (PC Act) CBI-16
RADF, New Delhi.
15.09.2020